

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

6. IA 3138/2024 in C.P. (IB)/4425(MB)2018

**CORAM:**

**SHRI ANIL RAJ CHELLAN**  
**HON'BLE MEMBER (T)**

**SHRI KULDIP KUMAR KAREER**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 18.06.2024**

**NAME OF THE PARTIES:-** Ashish Vyas - Liquidator Of Janta Glass  
Limited In Liquidation  
**IN THE MATTER OF**  
Omkara Assets Reconstruction Pvt Ltd  
V/s  
Janta Glass Limited.

**Section: 60(5) U/s 7 of Insolvency and Bankruptcy Code, 2016**

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**ORDER**

**IA 3138 of 2024:-** Counsel, Aditya Mishra a/w CS Sujit Jha appeared for the Applicant/Liquidator through VC. This Application is filed by the Liquidator for placing on record revised list of Stakeholders. It has been pointed out that list of stakeholders has been updated/revised on admission of a new claim as the condonation of delay for the said claim has been allowed by this bench. In view of the above, updated/revised list of Stakeholders is taken on record, no order is called for. Accordingly, **IA 3138 of 2024 is allowed and disposed of.**

Sd/-  
**ANIL RAJ CHELLAN**  
**Member (Technical)**

*ANKIT*

Sd/-  
**KULDIP KUMAR KAREER**  
**Member (Judicial)**